

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s).
31831-31832/2013

RAM YASH

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with interim relief and office report)

Date : 10/12/2014 These petitions were called on for hearing today.

For Petitioner(s) Mr.Suraj Singh,adv.
 Mr. Pradeep Misra,Adv.

For Respondent(s) Mr.Pradeep Kumar Yadav,adv.
 Mr. Purvish Jitendra Malkan,Adv.
 Mr. T. Mahipal,Adv.
 Mr. Vinay Garg,Adv.
 Mr.Ardhendumauli Kr.Pradad,adv.
 Mr.Tanmay Agrawal,adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondent No.5 shall file the counter affidavit within a period of four weeks, whereafter no further extension shall be provided.

Fresh steps for the service of notice by usual mode to the unserved respondent No.3 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioner within the period provided above.

List again on 24.02.2015.

(M K HANJURA)
Registrar

SB